

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. VIMLA FUELS & METALS LIMITED

1.	Name of corporate debtor	Vimla Fuels & Metals Limited
2.	Date of incorporation of corporate debtor	12.02.2016
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Gujarat
4.	Corporate Identity No/ limited Liability Identification No. of corporate debtor	U19100GJ2016PLC117533
5.	Address of the registered office and principal office (if any) of corporate debtor	Office Nos. 1&2 , Ground floor , Aum Ganatra Plaza , Plot no.97, Sector 8 ,Gandhidham , Kachchh ,Gujarat . 370140 Additional Address: Survey No. 522, Bhachau-Bhuj Highway, Village : Shikra, District: Kachchh, Taluka: Bhachau, Gujarat-370201
6.	Insolvency commencement date in respect of corporate debtor	06.10.2025
7.	Estimated date of closure of insolvency resolution process	04.04.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Satyanarayan Agarwal Reg. No.: IBBI/IPA-001/IP-P0095/2017-2018/11578
9.	Address and email of the interim resolution professional, as registered with the Board	Registered Address: 301-302, Vraj Bhoomi, Complex, Nr.Prarthana Flat B/H, Ship, Bldg, Off C.G. Road, Navrangpura, Ahmadabad, Gujarat, 380009. E-mail ID: cirp.vimlafuels@gmail.com
10.	Address and e mail to be used for correspondence with the interim resolution professional	Registered Address: 301-302, Vraj Bhoomi, Complex, Nr. Prarthana Flat B/H, Ship, Bldg, Off C.G. Road, Navrangpura, Ahmadabad-380009, Gujarat. E-mail ID: cirp.vimlafuels@gmail.com Contact Mobile: 9898909823
11.	Last date for submission of claims	20.10.2025
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Vimla Fuels and Metals Limited on 6th October 2025.

The creditors of M/s. Vimla Fuels and Metals Limited, are hereby called upon to submit their claims with proof on or before 20th October 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/10/2025

Place: Ahmedabad, Gujarat



Mr. Anil Kumar Satyanarayan Agarwal
Interim Resolution Professional of

M/s. Vimla Fuels and Metals Limited

IBBI Reg. No. IBBI/IPA-001/IP-P0095/2017-2018/11578

AFA Valid upto : 30/06/2026

Sd/-

Bank of Baroda, Station Road Branch, Vijaya Arcade, Opp. Town Hall, Valsad, Tal. & Dist. - Valsad, Gujarat - 396001, India. Ph. No. 91 2632 244176, 244191, 244193. Mobile. - 9687680766.

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post ("Notice") calling upon the Borrower/Mortgagor mentioned here under to repay the amount mentioned in the notice U/s. 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

BAJAJ FINANCE LIMITED
Registered Office: Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Road 411035
Branch Office: Bajaj Finance Limited 1st Floor Virgo Shopping Center Opp Punjab Bakery Near New Bus Stand Santram Mandir Road Nadiad 387001
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

EASY HOME FINANCE LIMITED
Reg. Office: 302, 3rd Floor, Savoy Chambers, Dattatray Road & V. P. Road (EXTN.), Santacruz West, Mumbai - 400054. Website: www.easyhomefinance.com
APPENDIX-IV(A) (See proviso to rule 8 (6)) Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Table with 5 columns: LAN Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable Property / Secured Asset, Date of Physical Possession, Reserve Price, Date of Impaction of Property.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE: -1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties and indemnities. 2. Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice) has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission in the details of the property / assets mentioned in the E-Auction Sale Notice.

ROHA HOUSING FINANCE PRIVATE LIMITED
Corporate Office : Unit No. 1117 & 1118, 11th Floor, World Trade Tower, Sector 16, Noida, Uttar Pradesh 201301.
DEMAND NOTICE
NOTICE TO BORROWER UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Table with 3 columns: SR NO, Name of the Borrower(s) / Co-Borrower (s) / Loan A/C No./Branch, Demand Notice Date & Amount, Description of secured asset(s) / Immovable Property(ies).

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Central Bank of India
GLS Area Branch, Gujarat Law Society Area Branch, Ground Floor, Telephone Bhawan, C.O. Road, Near Lal Bungalows, Ahmedabad-380006

APPENDIX IV (Rule 8(1)) POSSESSION NOTICE (For immovable property)
Whereas, the undersigned being the authorized officer of the GLS Area Branch, Dist. Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.03.2025 calling upon the Borrower/ Mortgagor M/s Vishva Tradelink through its Proprietor Shri Upendra Vasudev Brahmhatt and Mr. Upendra Vasudev Brahmhatt (Borrower/Guarantor and Mortgagor) to repay the amount mentioned in the notice being Rs.77,13,890/- (In Words Rs. Seventy Seven Lakhs Thirteen Thousand Eight Hundred Ninety Only) with further interest thereon as mentioned in the notice, till date of payment (Less recovery made after issuance of the said Demand Notice) within 60 days from the date of receipt of the said Notice.

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Table with 2 columns: Sr. No, Details of the creditor/insolvency professional, Registered Address, Contact Information.

Equitas Small Finance Bank Ltd (FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.
POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)
Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice.

DCB BANK
Registered Office-6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013
DEMAND NOTICE
UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan's facility(ies) from DCB Bank Limited by mortgaging your immovable properties (secureties). Consequently to your defaults your loans were classified as non-performing assets. DCB Bank Limited For the recovery of the outstanding dues, issued demand notice under Section 13(2) of the Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:

Table with 5 columns: Sr. No., Loan Account No., BORROWER, CO-BORROWER, MORTGAGORS & GUARANTORS NAME, Demand Notice Date, Demand Notice Amount.

